

**GOVERNMENT OF INDIA
COMMERCE AND INDUSTRY
LOK SABHA**

UNSTARRED QUESTION NO:2762

ANSWERED ON:17.12.2004

POWERS OF CHAIRMAN/VICE-CHAIRMAN OF EXPORT PROMOTION COUNCIL

Osmani Shri A.F. Golam

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether there is any instance that members of Committee of Administration after having completed their elected term kept on discharging their functions in Export Promotion Council;

(b) if so, provisions relating thereto; and

(c) administrative and financial powers that are vested in the Chairman and Vice-Chairman of an Export Promotion Council and constitutional and legal position for not being member of the Committee of Administration?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI E.V.K.S. ELANGO VAN)

(a) : Yes, Sir.

(b) : Though there are no provisions under Model Articles/Byelaws circulated by the Government to the Export Promotion Councils (EPCs) for adoption, under certain circumstances like, court injunction orders against conducting elections etc., the members of the Committee of Administration had to discharge their functions after having completed their elected term.

(c) : The Chairman and Vice-Chairman of the Council are vested with the powers by virtue of Articles 24.1 and 31.1 of the Model Articles/Byelaws. As regards constitutional and legal position, with regard to the Chairman and Vice-Chairman, for not being the members of the Committee of Administration, there are separate provisions under Articles 27.1, 27.2 and 27.7 of the Model Articles/Byelaws for the term of the Chairman, Vice-Chairman and the members of the Committee of Administration respectively.